## GOVERNMENT OF INDIA MINISTRY OF INFORMATION & BROADCASTING

## RAJYA SABHA UNSTARRED QUESTION NO. 3930 TO BE ANSWERED ON 04.04.2025

BLOCKING SOCIAL MEDIA ACCOUNTS LINKED TO PROSCRIBED TERRORIST ORGANISATIONS

**3930. SHRI SATNAM SINGH SANDHU:** 

Will the Minister of INFORMATION AND BROADCASTING be pleased to state;

(a) the steps taken by the Ministry to block apps, websites and social media accounts linked to proscribed terrorist organisations;

(b) the details of reporting mechanism of anti-India content over broadcast and online platforms;

(c) whether Government has taken steps to burst anti-India fake news and disinformation campaigns or not; and

(d) if so, the details thereof?

## ANSWER

## THE MINISTER OF STATE FOR INFORMATION AND BROADCASTING; AND PARLIAMENTARY AFFAIRS (DR. L MURUGAN):

a) to (d): Section 69A of the Information Technology Act, 2000, interalia, empowers the Central Government to issue directions to any Government agency or an intermediary to block content in the interest of sovereignty and integrity of India, defence of India, security of the State, friendly relations with foreign States or public order or for preventing incitement to the commission of any cognizable offence relating to such matters. Appropriate directions are issued for blocking of access of such information under the Information Technology (Procedure and Safeguards for Blocking of Access of Information for Public) Rules, 2009 by MeiTY and under IT Rules, 2021 by Ministry of Information and Broadcasting.

Nodal officers have been nominated in various Minstries/Departments/Organizations of Central Government as well as in State/Union Territories to whom the complaints relating to content covered under section 69A of IT Act, 2000, can be sent by the citizens. The nodal officers after examining the complaint may make a blocking request, if required, to Ministry of Information and broadcasting or Ministry of Electronics and Information Technology (MeitY), as the case may be. The nodal officers may also take suo motu cognizance for content covered under the grounds stipulated in Section 69A.

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